

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 43 OF 2019 IN
APPEAL NO. 47 OF 2019

Dated : 6th March, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

TANGEDCO

... Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Avijeet Grover
Mr. Arman Grover for R-2

ORDER

Learned counsel appearing for the Appellant prays for two weeks' time to file rejoinder to the reply filed by the learned counsel appearing for the Respondent No.2.

Submissions of the learned counsel appearing for the Appellant, as stated above, are placed on record.

Two weeks' time is granted to the learned counsel for the Appellant to file rejoinder to the reply filed by the learned counsel appearing for the Respondent No. 2 i.e. on or before 25.03.2019 after duly serving copy to the other side.

List the IA for hearing on **26.03.2019**, as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)

Technical Member

mk/ss

(Justice N.K. Patil)

Judicial Member